

33

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

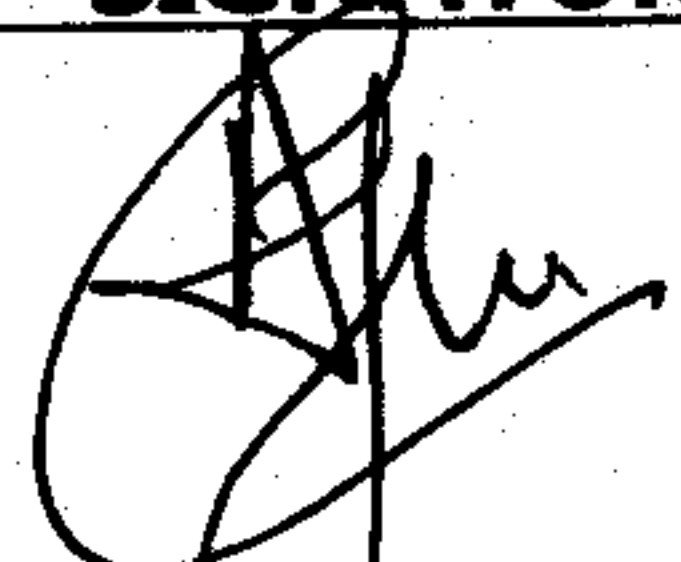

IA 84 of 2018 in C.P. No. 7/241-242-244/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2018**

Name of the Company: Akhil Kumar Mishra & Anr.
V/s.
R & R Ventures Pvt Ltd & Ors.

Section of the Companies Act: Section 241-242-244 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Anmol Jha	PCS	Petitioners	
2.	Vishal Thawani	PCS	Respondent	

ORDER

Learned PCS Mr. Anmol Jha present for Applicants. Learned PCS Mr. Vishal Thawani present for Respondents No. 1 to 3 in IA 84/2018.

The Petitioner filed an application under rule 82 of the NCLT with a prayer to allow the applicant to withdraw the CP 7/2018 in view of a settlement has been entered among the parties of both side

A Perusal of the record it is found that MOU dated 21.02.2018 has been annexed with the present IA 84/2018.

Learned PCS appearing for both parties fairly concedes ^{with} ~~to the facts~~ ^{facts}. With the above stated express no objection for withdrawal of the present prayer made by Petitioner for withdrawal of CP 7/2018 is allowed.

Accordingly, IA 84/2018 is allowed and disposed of but with no costs.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 15th day of March, 2018.